

(c) the nature of action taken against them;

(d) the total quantity of fish catch involved; and

(e) the details as to the *modus operandi* of the foreign trawlers in the matter of illegal fishing in Indian waters?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES IN THE MINISTRY OF DEFENCE (SHRI CHINTAMANI PANIGRAHI):

(a) Yes, Sir.

(b) 14 since September, 1988.

(c) Prosecution for violation of the provisions of the enactments in force in the maritime zones of India has been initiated against them.

(d) Approximately 450 tonnes of fish and 1.50 tonnes of prawns.

(e) These trawlers generally move in groups in waters known to be rich in fish.

#### **Vayudoot Service to Nanded**

1421. SHRI ASHOK SHANKARRAO CHAVAN: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether Vayudoot service from Bombay to Nanded operates only upto Aurangabad and not to Nanded on Sundays;

(b) if so, the reasons thereof; and

(c) when it is proposed to fly/operate Vayudoot service upto Nanded on Sundays?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ V. PATIL): (a) and (b). The flight between Bombay and Aurangabad operates as an independent flight on Sundays.

(c) There are no immediate plans to provide additional services to Nanded. However, subject to availability of adequate aircraft capacity and economic viability of op-

erations, Vayudoot may consider operating flights on Sundays also.

#### **Ganga-Yamuna Resort Area Project**

1422. SHRI ASHOK SHANKARRAO CHAVAN: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether there is a tourist project called "Ganga-Yamuna Resort Area Project" falling in the States of Haryana, Uttar Pradesh and Himachal Pradesh with a capital outlay of Rs. 974 crores;

(b) if so, whether any project feasibility report has been prepared; and

(c) the present status of the project?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ V. PATIL): (a) Yes, Sir.

(b) and (c). A pre-investment feasibility study has been taken up and is being finalised.

#### **Aircraft on Lease from Japan**

1423. DR. B. L. SHAILESH: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether Air India propose to obtain leasing facilities from Japan to acquire an aircraft;

(b) if so, the details of this deal, and

(c) the details of the aircraft to be acquired.

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ V. PATIL): (a) to (c). Air India awarded a mandate to M/s. Citi Bank, for arranging a Japanese lease package for acquiring one Boeing 747-300 (Combi) aircraft through a special purpose company to be incorporated in Japan, which will enter into a 12 year lease agreement with Air-India for leasing the aircraft. At the end of the lease period, Air-India will have the option